Life Insurance Corporation of India

PENSION & GROUP SCHEMES DEPARTMENT F.No.6200

Master Proposal for LIC's Group Insurance Scheme

Unit Code/Unit Name: G103

Proposal No:10330308

PAN NO. :

GST NO. :

Group Master Policy No:

1. Name of the Proposer: Address	Department of Law, Justice &LA Government of NCT of Delhi, 8th Level, C-wing, Delhi Secretariat,Delhi-110002.
2. (a) Name of Employer/Non employer-employee group (b) Address : (i) Head Office	
3. Nature of Business	Governance
4. Plan opted for: .LIC's New One Year Renewable Group Term Assurance Plan-I (UIN:512N275V01) 5. (a) Is the Scheme to be administered by the Nodal Agency? (b) Is the Scheme to be approved under any of the Sections of Income-Tax Act, 1961. If so, which? (c) The Scheme to be described as	Yes Yes NO Group Term Life Insurance under Chief Minister Advocate Welfare scheme
6. Does the Proposed Scheme replace any of the Existing benefits? If so, give details.	NO
7. Date of Commencement of Scheme.	20/11/2020
8. What are the conditions of eligibility for membership of the Scheme?	As per Rules of the Scheme (copy attached)
9. (a) Are a particular section of members to be excluded? If so, give details. (b) Participation by existing Members:	No 100%
10. What is the normal exit age?	As per Rules of the Scheme (copy attached)
11. Premium:	100% BY GNCTD
12. Mode of payment of Premium:	YEARLY IN ADVANCE
13. a) Was a proposal for Scheme made earlier to any other office of the Corporation? If so, please give details. b) **Was a proposal for Scheme made earlier to any other insurer? If so, please give details.**	NO NO
14. State briefly the benefits required on death of the Members.	As per the Rules of Scheme (copy enclosed)

"DECLARATION"

We request the Life Insurance Corporation of India to issue a Master Policy on the basis of the information furnished by us and such further information which the Corporation may require us to give for purpose of the Scheme referred in Column 4 above and to effect the necessary assurances thereunder in accordance with the provisions of the Rules of the said Scheme, certified true copy of which is attached hereto.
We propose for assurances on the lives of the members in accordance with the Rules of the Scheme.
It is hereby declared that we undertake and bind ourselves to furnish to the Corporation full particulars of all statements as may be necessary, declarations by the eligible members, reports and certificates in respect of every person on whose life the assurances are to be effected under the Master Policy in the form and manner required by the Corporation.
We confirm the accuracy of the above particulars and agree that the Master Policy to be issued consequent upon this proposal shall be issued only on the basis that any statements made or to be made to the Corporation in respect of Eligible members intended to be assured there under shall be true and correct in every particular and we further agree that any misstatement or untrue averment on the basis of which the assurances have been effected on the life of any member shall render voidable the particular assurance or assurances in respect of which the misstatement or untrue averment by whomsoever has been made.

SECTION 45 OF INSURANCE ACT,1938

Policy not to be called in question on grounds of misstatement after two years - No policy of life insurance shall, after the expiry of two years from the date on which it was effected, be called in question by an insurer on the ground that a statement made in the proposal for insurance or in any report of a medical officer, or referee, or friend of the insured, or any other document leading to the issue of the policy.

was inaccurate or false, unless the insurer shows that such statement [was on a material matter of suppressed facts which it was material to disclose and that it was fraudulently made] by the policyholder and that the policyholder knew at the time of making it that the statement was false [or that it suppressed facts which it was material to disclose].
[Provided that nothing in this section shall prevent the insurer from calling for proof of age at any time if he

is entitled to do so, and no policy shall be deemed to be called in question merely because the terms of the policy are adjusted on subsequent proof that the age of life insured was incorrectly stated in the proposal.]
Note: "Material" shall mean and include all important, essential and relevant information in the context of underwriting the risk to be covered by the Corporation.

Insurance Act 1938 under Section 41

1) No person shall allow or offer to allow, either directly or indirectly, as an inducement to any person to take out or renew or continue an insurance in respect of any kind of risk relating to lives or property in India, any rebate of the whole or part of the commission payable or any rebate of the premium shown on the policy, nor shall any person taking out or renewing or continuing a policy accept any rebate, except such rebate as may be allowed in accordance with the published prospectus or tables of the insurer.
Provided that acceptance by an insurance agent of commission in connection with a policy of life insurance taken out by himself on his own life shall not be deemed to be acceptance of a rebate of premium within the meaning of this sub-section if at the time of such acceptance the Insurance agent satisfies the prescribed conditions establishing that he is a bonafide Insurance Agent employed by the insurer
2) Any person making default in complying with the provisions of this section shall be punishable with fine which may extend to five hundred rupees

Date:

26/11/2020

(Signature & Seal on behalf of the proposer)

Department of law, justice and legislative affairs
(GNCTD)

Deputy Secretary
Deptt. of Law, Justice & L.A.
Government of NCT of Delhi
New Delhi

Place:

Signature of Witness

Address:

शिशिर प्रसून
शाखा प्रबन्धक (समूह बीमा)
भारतीय जीवन बीमा निगम
दिल्ली मण्डल कार्यालय–I, जीवन प्रकाश
25, के. जी. मार्ग, नई दिल्ली–110001